

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 35/ND/252/2023

IN THE MATTER OF:

Jay Madhok Energy Pvt Ltd.	...	Applicant
Versus		
Registrar Of Companies (NctOf Delhi And Haryana)	...	Respondent

Order under Section 252(1) of Companies Act, 2013.

Order delivered on 09.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sandeep Bajaj, Ms. Aakanksha Nehra
Ms. Shalaka Garg, Advocates

For the Respondent :

ORDER

RoC's Report is not reflected on e-portal of the Tribunal. Let the matter be fixed before the Regular Bench on 28.03.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)